

4.5.2001 (2)

Per Tribunal

Fixed for AH
on 4/5/2001

Per
for Dy. Registrar

Objection

None present on behalf of the applicant either through Counsel or in person. Also objections do not appear to have been complied with in this case.

Adjourned to 31.5.2001.

Shant J.
(Smt. S. Shastri)
M(A)

mj.

(5)

31.5.2001

None present for the Applicant despite second call. By order dated 4.5.2001 of this Tribunal, Applicant was directed to remove the objection, in the case and the matter was adjd. for today. Applicant or his Counsel failed to remove the objection, and also none present to day.

Hence the O.A. is dismissed for default/non prosecution.

S. Ram
(Shankar Raju)
M(B)

Sj

1) Each page of the application is not sign by the counsel or Applicant.

2) Annexures are not properly attested.

3) Respd. address is incomplete.

4) The Applicant is illiterate & necessary Certificate as per CAT Act is not given by the counsel.

5) Vakalatnama is not properly filed.

6) There are no original signature either from the applicant or Adv.

7) The counsel has not filed sufficient No. of sets of O.A covers

8) MP for condonation of delay is not filed

9) Para No. 10 is incomplete.